



Regional Office

# Rajasthan State Pollution Control Board

Plot No. D-15, Near Ishwari Fruit Garden, New Colony, Bundi

E-mail : [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)



No. RPCB/RO Bundi/Legal-11/1082

Date:- 22/8/25

Through:- Email

The Registrar

Hon'ble National Green Tribunal

Central Zonal Bench, Bhopal

Sub:- Factual Status & Action Taken Report by the Joint Committee in compliance of Hon'ble NGT (CZ) Bhopal order dated 28/05/2025 in the matter of O.A. No. 71/2025 Manoj Sen V/s State of Rajasthan & Ors

Ref:- Hon'ble NGT Central Zone Bench, Bhopal order dated 28/05/2025 in case of O.A. No. 71/2025 (CZ).

Sir,

With reference to above subject, it is submitted that in compliance of Hon'ble NGT (CZ) Bhopal order dated 28/05/2025 in the matter of O.A. No. 71/2025 Manoj Sen V/s State of Rajasthan & Ors. Joint Committee visited the site on date 05/08/2025. Kindly find enclosed Factual Status & Action Taken Report by the Joint Committee.

Regards,

Yours Faithfully

Encl: As above

  
Regional Officer  
RSPCB, Bundi

Copy to:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information please.
2. Group In-charge (Legal), Rajasthan State Pollution Control Board, Jaipur for information please.

Regional Officer

**Factual Status & Action Taken Report by the Joint Committee in compliance of Hon'ble NGT (CZ) order dated 28.05.2025 in the matter of O.A. No. 71/2025 Manoj Sen V/s State of Rajasthan & Ors.**

A case before Hon'ble National Green Tribunal Bhopal O.A. No. 71 of 2025 (CZ) has filed by Manoj Sen regarding – (i) Transportation of sand through trucks and dumpers and using the passage of Banas River flowing at District Tonk of Rajasthan, by making *Kaccha Rasta* and thus disturbing the natural shape and free flow of water in violation of the Water (Prevention and Control of Pollution) Act, 1974 (ii) illegal mining of sand in the area of Chooli and Kakaraj just 3-4 kms. Away from NH-52 in District Tonk, Rajasthan.

Hon'ble NGT (CZ) Bhopal in O.A. No. 71/2025 Order dated 28.05.2025 has directed in inter-alia as follows:

*“5. We deem it just and proper to call a report on the matter in issue, in present application, from a joint committee consisting of:*

*(i) One Representative from the Collector District Tonk (Rajasthan)*

*(ii) One Representative from the Member Secretary, State Pollution Control Board, (Rajasthan)*

*6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”*

In compliance of the order passed by Hon'ble NGT, dated 28.05.2025 in O.A. NO. 71/2025 (CZ), following officers were nominated by the concerned departments to visit the site in question and submit a factual status report before the Hon'ble NGT:-

1. District Collector, Tonk nominated Sub Divisional Officer, Tonk as member of Joint Committee vide letter dated 23.07.2025 (copy enclosed).

2. Member Secretary, Rajasthan State Pollution Control Board (RSPCB) nominated Regional Officer, RSPCB, Bundi as Joint Committee member as well as Nodal Officer on behalf of RSPCB vide letter dated 18.06.2025 (copy enclosed).

In compliance of Hon'ble NGT order and orders mentioned above Joint committee comprising following official's visited the site on 05.08.2025:-

1. Shri Hukmichand Rohalaniya, Sub Divisional Officer, Tonk District Tonk

2. Shri Shiv Kumar, Regional Officer, RSPCB, Bundi.

  
Regional Officer  
Rajasthan State Pollution Control Board  
Bundi (Rajasthan)

  
उपखण्ड अधिकारी  
टोंक (राज.)

During the visit the members of joint committee was accompanied by the representative of Assistant Mining Engineer, Department of Mines & Geology, Tonk, Govt. of Rajasthan Shri Raghuvir Singh, Mines Foreman at the site.

**Observations of Joint Committee Visit is as follows:-**

1. Presently two Mining Lease of Bajri is effective in Banas River in District Tonk details is as below:-
  - i. M/s Chandak Associates, M.L. No. 08/2012, Lease Area 1260.96 Hectare, near 17 Villages of Tehsil Todaraisingh of District Tonk along the Banas River.
    - a. Environmental Clearance (EC) to above Mining Project for Product River Bed Sand (Minor Mineral) mine under the provisions of EIA Notification 2006 was issued by the State Environment Impact Assessment Authority(SEIAA), Rajasthan vide letter dated 21-08-2024 (copy enclosed).
    - b. Consent to Operate under Air Act 1981 was issued by Rajasthan State Pollution Control Board vide letter dated 18-10-2024 for product Bajri (ROM) Capacity 30,00,000 TPA, with validity for period from 18-10-2024 to 08-05-2027(copy enclosed).
  - ii. M/s Chandak Associates, M.L. No. 17/2012, Lease Area 177.64 Hectare, Villages of Tehsil Uniyara of District Tonk along the Banas River.
    - a. Environmental Clearance (EC) to above Mining Project for Product Bajri (Minor Mineral) mine under the provisions of EIA Notification 2006 was issued by Ministry of Environment, Forest and Climate Change, Government of India vide letter dated 03-02-2022 and amendment in Environmental Clearance (EC) was issued by the State Environment Impact Assessment Authority(SEIAA), Rajasthan vide letter dated 07-11-2023 (copy enclosed).
    - b. Consent to Operate under Air Act 1981 was issued by Rajasthan State Pollution Control Board vide letter dated 10-01-2024 for product Bajri (ROM) Capacity 10,08,000 TPA, with validity for period from 10-01-2024 to 03-04-2027 (copy enclosed).
2. During joint committee visit, no mining activities were observed in the Banas River due to rainy season and water flow in the Banas River.

  
**Regional Officer**  
**Rajasthan State Pollution Control Board**  
**Bundi (Rajasthan)**

  
**उपरखण्ड अधिकारी**  
**टोंक (राज.)**

3. The committee has observed Kaccha Rasta in the river is present, which is used for the transportation of Bajri (River Sand) from mining lease allotted by the Department of Mines and Geology, Government of Rajasthan as mentioned above when mining activities carried out. This Kaccha Rasta route from near village Chuli (Bajri selling point) to National Highway 52 near pakka banda Tonk is used to overcome the traffic in Tonk City and Villages in the route. An order for utilization of this alterantive route is issued by the District Collector, Tonk vide letter dated 28/11/2024 with certain conditions copy of same is enclosed.
4. During visit river was free flowing naturally.
5. The photographs taken during the joint committee visit dated 05.08.2025 are enclosed.



Shiv Kumar,  
Regional Officer, RSPCB, Bundi  
District Bundi, Rajasthan

**Regional Officer**  
**Rajasthan State Pollution Control Board**  
**Bundi (Rajasthan)**



Hukmichand Rohalaniya,  
Sub Divisional Officer, Tonk  
District Tonk, Rajasthan

**उपखण्ड अधिकारी**  
**टोंक ( राज. )**

## Photographs taken during Joint Visit



Kaccha Rasta in River Banas near Pakka Banda, near NH 52, Tonk



Kaccha Rasta in River Banas near Pakka Banda, near NH 52, Tonk

Regional Officer  
Rajasthan State Pollution Control Board  
Bundi (Rajasthan)

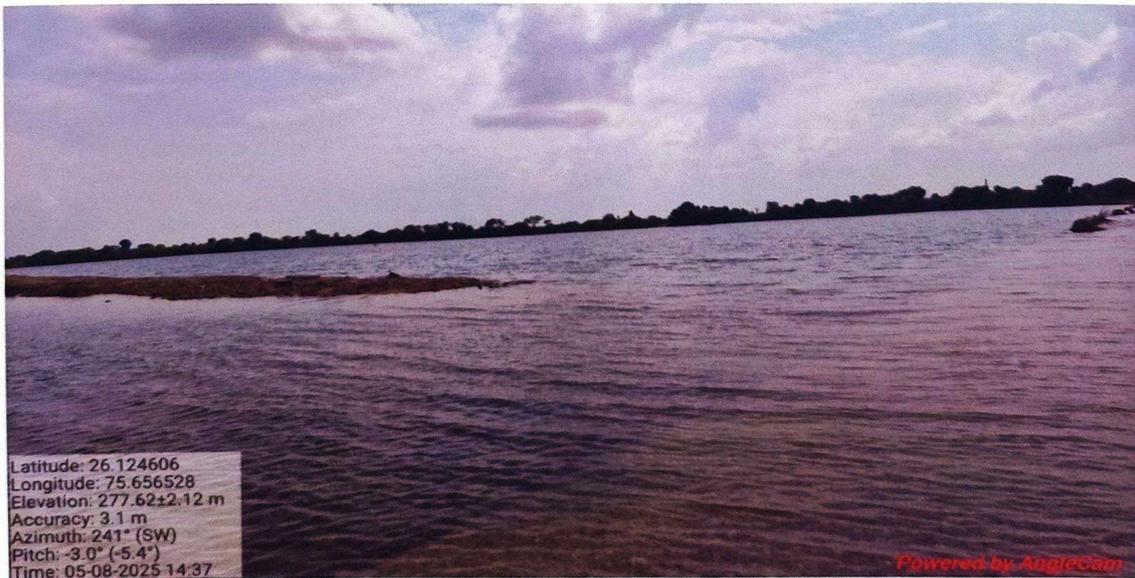
अपर्याप्त अधिकारी  
द्वारा (राज.)



Joint Team during Visit



River flow near village Chuli, District Tonk



River flow near village Chuli, District Tonk

Regional Officer  
 Rajasthan State Pollution Control Board  
 Bundi (Rajasthan)

अधिकारी  
 टोंक (राज.)

# कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट टोंक

क्रमांक:- / न्याय / एनजीटी / 2025 / 20355

दिनांक 23/07/2025

## -:आदेश:-

माननीय राष्ट्रीय हरित अधिकरण (एनजीटी), सेंट्रल जोन बेंच, भोपाल में ओ.ए.संख्या 71/2025 (सीजेड) शीर्षक मनाज सेन बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 28.05.2025 की अनुपालना में उपखण्ड अधिकारी, टोंक को नियुक्त किया जाकर निर्देशित किया जाता है कि वे क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, बून्दी से समन्वय स्थापित कर आदेश में अंकित स्थल का संयुक्त भ्रमण कर कमेटी की संयुक्त रिपोर्ट प्रदूषण बोर्ड के माध्यम से माननीय न्यायालय में आगामी पेशी दिनांक 28.08.2025 से पूर्व प्रस्तुत करवाना सुनिश्चित करें।

(कल्पना अग्रवाल)

जिला मजिस्ट्रेट, टोंक

क्रमांक:- / न्याय / एनजीटी / 2025 / 20356-60 दिनांक 23/07/2025  
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. पुलिस अधीक्षक, टोंक
2. प्रभारी अधिकारी, विधि अनुभाग, कलेक्टर, टोंक को उनके पत्रांक 2363-68 दिनांक 04.07.2025 के क्रम में।
3. उपखण्ड मजिस्ट्रेट, टोंक।
4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड बून्दी को उनके पत्रांक 626-28 दिनांक 03.07.2025 के क्रम में प्रेषित कर लेख है कि उपखण्ड मजिस्ट्रेट टोंक से समन्वय स्थापित कर उपरोक्त आदेश में वर्णित स्थल का संयुक्त भ्रमण कर कमेटी की संयुक्त रिपोर्ट आगामी पेशी तारीख 28.08.2025 से पूर्व माननीय न्यायालय में प्रस्तुत करना सुनिश्चित करें।
5. सहायक खनिज अभियन्ता, खान एवं भू-विज्ञान विभाग, टोंक

Signature valid

Digitally signed by Kalpana Agrawal  
Designation: Collector & District  
Magistrate  
Date: 2025.07.23 17:49:12 IST  
Reason: Approved





# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :[member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No.: 0141-2716877

No. F.10 (765) RPCB/Legal/NGT/2025/ 397-398

Date: 18/06/2025

Regional Officer,  
Rajasthan State Pollution Control Board,  
Bundi.

Mobile No.: 9414441281

Email: [rorpcb.bundi@gmail.com](mailto:rorpcb.bundi@gmail.com)

Subject:- Nomination of Member as well as Nodal Officer to Joint Committee in compliance with the Order dated 28.05.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 71/2025 (CZ), titled Manoj Sen V/s State of Rajasthan & Ors.

Sir,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 28.05.2025 in Original Application No. 71/2025 (CZ), has constituted a Joint Committee and directed as under:-

**"5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:**

**(i) One Representative from the Collector District Tonk (Rajasthan) (**

**ii) One Representative from the Member Secretary, State Pollution Control Board, (Rajasthan)**

**6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support"**

In compliance with the directions of the Hon'ble Tribunal, you are hereby appointed as the Member as well as Nodal Officer representing the Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned authorities and ensure timely submission of the report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 28.05.2025 is enclosed herewith for your ready reference and necessary action in the matter.

Enclosed-As above.

(Sharda Pratap Singh)  
Member Secretary

Copy to following for information and necessary action:-

1. District Collector, Tonk, Rajasthan.

**Signature valid**

Digitally signed by Sharda Pratap Singh  
Designation: Member Secretary  
Date: 2025.06.17 23:16:40 IST  
Reason: Approved



Item No. 01

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)  
Original Application No. 71/2025(CZ)**

Manoj Sen

Applicant (s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **28.05.2025**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant (s): Ms. Sakshi Pawar, Adv.

For Respondent(s):

**ORDER**

1. The grievance of the applicant is of two folds - (i) Transportation of sand through trucks and dumpers and using the passage of Banas river flowing at District Tonk of Rajasthan, by making *Kaccha Rasta* and thus disturbing the natural shape and free flow of water in violation of Water (Prevention and Control of Pollution) Act, 1974 (ii) illegal mining of sand in the area Choori and Kakaraj just 3-4 kms. away from NH-52 in District Tonk, Rajastha.
2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
  - (i) One Representative from the Collector District Tonk (Rajasthan)
  - (ii) One Representative from the Member Secretary, State Pollution Control Board, (Rajasthan)
6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
8. The report in the matter be filed by the Committee by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
9. In the meantime, we direct the respondents to strictly enforce the directions issued by this Tribunal in O.A. No. 85/2024 (CZ).

List it on **28<sup>th</sup> August, 2025**.

**Sheo Kumar Singh, JM**

**Dr. Afroz Ahmad, EM**

28<sup>th</sup> May, 2025  
O.A. No. 71/2025(CZ)  
K



सत्यमेव जयते

**File No.: RJ/24/SEAC1/MIN/EC/0298**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), RAJASTHAN)**

\*\*\*



Dated 21/08/2024



To,

Gajraj Singh Solanki  
Chandak Associates  
A-24, Amabari, Sikar Road, JAIPUR, RAJASTHAN, 302012  
todaraisingsandbajri@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/RJ/MIN/472365/2024 dated 09/05/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

|  |  |
|--|--|
| (i) EC Identification No.                  | EC24B0107RJ5624653N  |
| (ii) File No.                              | RJ/24/SEAC1/MIN/EC/0298  |
| (iii) Clearance Type                       | Fresh EC   |
| (iv) Category                              | B1   |
| (v) Project/Activity Included Schedule No. | 1(a) Mining of minerals  |
| (vii) Name of Project                      | River Bed Sand (Minor Mineral) mine of M/s Chandak Associates situated near 17 no. village(s) of Tehsil – Todaraisingh, District- Tonk, and Rajasthan for the production capacity of 3.20 Million TPA from an area of 1260.96 Hectares |
| (ix) Location of Project (District, State) | TONK, RAJASTHAN  |
| (x) Issuing Authority                      | SEIAA  |
| (xii) Applicability of General Conditions  | No   |

Annexure 1

## 1. Statutory Compliance

| S. No | EC Conditions   |
|-------|---|
| 1.1   | The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project  |
| 1.2   | The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.  |
| 1.3   | The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.   |
| 1.4   | The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. TThe implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area). |
| 1.5   | The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.  |
| 1.6   | The project proponent shall obtain the necessary permission from the Central Ground Water Authority   |
| 1.7   | Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.   |
| 1.8   | Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.   |
| 1.9   | The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.   |
| 1.10  | Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein   |

## 2. Air Quality Monitoring And Mitigation Measure

| S. No | EC Conditions   |
|-------|---|
| 2.1   | Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO <sub>2</sub> and NO <sub>x</sub> . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB |

| S. No | EC Conditions  |
|-------|--|
| 2.2   | The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.   |
| 2.3   | Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board. |
| 2.4   | Major approach roads shall be black topped and properly maintained.  |
| 2.5   | PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.   |
| 2.6   | The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.  |
| 2.7   | Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.  |
| 2.8   | Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.   |
| 2.9   | Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.   |
| 2.10  | Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.   |
| 2.11  | PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.  |
| 2.12  | Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.  |

### 3. Water Quality Monitoring And Mitigation Measures

| S. No | EC Conditions  |
|-------|--|
| 3.1   | The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.   |
| 3.2   | The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-1A.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.  |
| 3.3   | Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.             |
| 3.4   | Monitoring of water quality upstream and downstream of river including ponds, lakes, tanks shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.  |
| 3.5   | Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.  |
| 3.6   | The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation. |
| 3.7   | Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff  |
| 3.8   | The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly  |
| 3.9   | Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.  |
| 3.10  | Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.   |

| S. No | EC Conditions  |
|-------|--|
| 3.11  | The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS. |
| 3.12  | The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.  |
| 3.13  | Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years  |
| 3.14  | No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.  |

#### 4. Noise And Vibration Monitoring And Prevention

| S. No | EC Conditions   |
|-------|---|
| 4.1   | Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored. |
| 4.2   | The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.   |

#### 5. Mining Plan

| S. No | EC Conditions  |
|-------|--|
| 5.1   | 5- Star Rating is mandatory to obtaine certification as per guidelines of Mininstry of Coal  |
| 5.2   | Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.  |
| 5.3   | No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC). |

| S. No | EC Conditions   |
|-------|---|
| 5.4   | Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).   |
| 5.5   | Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.   |
| 5.6   | No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927. |
| 5.7   | Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.  |
| 5.8   | Transportation by Railway Siding shall be developed to avoid transportation by Road   |

## 6. Land Reclamation

| S. No | EC Conditions   |
|-------|---|
| 6.1   | Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).   |
| 6.2   | Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.  |
| 6.3   | Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.   |
| 6.4   | Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB. |
| 6.5   | A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.  |
| 6.6   | Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.   |

| S. No | EC Conditions  |
|-------|--|
| 6.7   | Native tree species shall be selected and planted over areas affected by subsidence.   |
| 6.8   | The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land. |

## 7. Public Hearing And Human Health Issues

| S. No | EC Conditions   |
|-------|---|
| 7.1   | Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.   |
| 7.2   | The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time. |
| 7.3   | Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.   |
| 7.4   | Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.   |
| 7.5   | Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.   |
| 7.6   | Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.   |
| 7.7   | The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.   |
| 7.8   | PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.   |
| 7.9   | PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).  |

| S. No | EC Conditions   |
|-------|---|
| 7.10  | Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.  |
| 7.11  | PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)         |
| 7.12  | PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan |
| 7.13  | PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius  |

### 8. Corporate Environment Responsibility

| S. No | EC Conditions  |
|-------|--|
| 8.1   | The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. |
| 8.2   | A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.   |
| 8.3   | Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.                             |
| 8.4   | Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.  |
| 8.5   | PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority   |

### 9. Miscellaneous

| S. No | EC Conditions  |
|-------|--|
| 9.1   | The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language |

| S. No | EC Conditions   |
|-------|---|
|       | within seven days and in addition this shall also be displayed in the project proponent's website permanently.  |
| 9.2   | The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.  |
| 9.3   | The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.  |
| 9.4   | The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.   |
| 9.5   | The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.  |
| 9.6   | The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.  |
| 9.7   | The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.  |
| 9.8   | The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.   |
| 9.9   | No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).  |
| 9.10  | Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.  |
| 9.11  | The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.   |
| 9.12  | The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.   |
| 9.13  | The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.   |
| 9.14  | The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with |

| S. No | EC Conditions  |
|-------|--|
|       | their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.  |
| 9.15  | The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.  |
| 9.16  | Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.   |
| 9.17  | Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.  |
| 9.18  | The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours |

**Additional EC Conditions**

N/A

**Annexure 2**

**Details of the Project**

| S. No. | Particulars   | Details  |                   |
|--------|---|--|-------------------|
| a.     | Details of the Project                              | River Bed Sand (Minor Mineral) mine of M/s Chandak Associates situated near 17 no. village(s) of Tehsil – Todaraisingh, District- Tonk, and Rajasthan for the production capacity of 3.20 Million TPA from an area of 1260.96 Hectares |                   |
| b.     | Latitude and Longitude of the project site          | 25.8829043408039,75.52390338776618 26.1240025578644,75.6902961482807   |                   |
| c.     | Land Requirement (in Ha) of the project or activity | <b>Nature of Land involved</b>   | <b>Area in Ha</b> |
|        |   | Non-Forest Land (A)  | 0                 |
|        |   | Forest Land (B)  |                   |
|        |   | Total Land (A+B)   | 1260.96           |

| S. No. | Particulars                                       | Details   |
|--------|---|---|
| d.     | Date of Public Consultation                       | Public consultation for the project was held on |
| e.     | Rehabilitation and Resettlement (R&R) involvement | NO  |
| f.     | Project Cost (in lacs)                            | 4248.7  |
| g.     | EMP Cost (in lacs)                                | 10.5  |
| h.     | Employment Details                                |   |

**Details of Minerals Products & By-products**

| Name of the Mineral to be mined | Classification of mineral [Major/Minor] | Production capacity in MTPA | Remarks |
|---------------------------------|---|-----------------------------|---------|
| Riverbed Sand - Bajri           | Minor                                   | 3000000.0                   |         |

State Level Environment Impact Assessment Authority, Rajasthan  
10 Bhawani Singh Lane, Near Sahkar Marg, Jaipur -302001

Email: [seiaams2021@gmail.com](mailto:seiaams2021@gmail.com)

File no. F1 (4)/SEIAA/SEAC-Raj/Seectt/Project / Cat. B1(0298)/ 2023-24 Jaipur, Dated: 21 AUG 2024

M/s Chandak Associates  
Address- A-24, Ambabari, Sikar Road,  
District - Jaipur (Rajasthan).

Sub:-Environmental Clearance for River Bed Sand Mining Project, Total production capacity (i.e. 3.0 million TPA (ROM), Mineable area- 1260.96 hectare, Khasra Nokurasia( 410, 411), Banedia charnan (866, 867, 942, 994), Kawrawas (500, 549), Chandpura (168), Salgyawas (444, 444/625), Golahera (768, 769), Ralawata (475, 476), Thatha (704), Setiwas (603), Jethaliya (502), Jharkiya (920, 974), Mor Bhatiyani (1306, 1307), Morda (906), Modiyala (2200, 2407), chaan (114, 816, 1731, 202), Barwas (698) and chuli (721, 735) Located at Tehsil –Todaraisingh, District - Tonk (Rajasthan) (**Proposal No- 472365**).

This has reference to your application dated 09.05.2024 seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan, in its meeting held on 20-21<sup>st</sup> June, 2024.

**2. Brief details of the Project:**

|    |   |   |
|----|---|---|
| 1. | Category / Item no.(in Schedule):             | 1(a)/ B1  |
| 2. | Location of Project                           | Near Revenue Villages of Tehsil –Todaraisingh, District – Tonk, Rajasthan. The lease area falls within the Survey of India Toposheet no. 45 O/9, 49 O/5 and 45 N/12 |
| 3. | Project Details M.L. No. /Production capacity | Revenue villages of Tehsil – Todaraisingh with Area- 1260.96ha. Total excavation: 3.0 Million TPA   |
| 4. | Project Cost:                                 | 42.487 Crore  |
| 5. | Water Requirement & Source                    | Water requirement of 71.0 KLD (7 KLD - Domestic, 57 KLD - Dust Suppression, 7 KLD- Plantation) for the project.   |
| 6. | Fuel & Energy:-                               | 0.25 KLD/ Day of Low Sulphur Diesel.  |

|    |                             |  |                     |                 |                      |    |                             |    |                         |    |
|----|-----------------------------|--|---------------------|-----------------|----------------------|----|-----------------------------|----|-------------------------|----|
| 7. | Environment Management Plan | Environment Management Plan is mentioned below:-   |                     |                 |                      |    |                             |    |                         |    |
|    | S. No.                      | Description of Item  |                     |                 | Total Cost (in Lacs) |    | Recurring Cost (in Lacs)    |    |                         |    |
|    | I.                          | Air Pollution Control & Management   |                     |                 |                      |    |                             |    |                         |    |
|    | 1.                          | Water sprinkling arrangements for main haulage road including cost of water tanker                                       |                     |                 | 17.0                 |    | 5.0                         |    |                         |    |
|    | II.                         | Plantation   |                     |                 |                      |    |                             |    |                         |    |
|    | 1.                          | Green Belt (Phase wise greenbelt development including Maintenance)  |                     |                 | 20.25                |    | 3.0                         |    |                         |    |
|    | 2.                          | Wildlife Conservation Plan   |                     |                 | 4.0                  |    | --                          |    |                         |    |
|    | III.                        | Public Hearing Action Plan (Community Development Activities)  |                     |                 |                      |    |                             |    |                         |    |
|    | 1.                          | Public Hearing Action Plan (CSR Activities) for 5 year   |                     |                 | 35.0                 |    | 3.5                         |    |                         |    |
|    | IV.                         | Budget for Surveillance Equipment  |                     |                 | 58.0                 |    | 38.3                        |    |                         |    |
|    | V.                          | Environmental Management cell  |                     |                 |                      |    |                             |    |                         |    |
|    | 1.                          | Infrastructure facility  |                     |                 | 5.0                  |    | 1.0                         |    |                         |    |
|    | 2.                          | Employment   |                     |                 | 1.0                  |    | 7.0                         |    |                         |    |
|    | Total                       |  |                     |                 | 140.25               |    | 57.8                        |    |                         |    |
| 8. | CSR /ESR Activities         | Approx.35.0 Lac as capital cost and recurring cost of 3.5Lac per annum has been proposed for CER Activities.             |                     |                 |                      |    |                             |    |                         |    |
| 9. | Green Belt/ Plantation      | Approx.16.845 Ha. area will be developed for plantation with 6750 plants around the infrastructures as mentioned below:- |                     |                 |                      |    |                             |    |                         |    |
|    |                             | Particular (Area)  | Total No. of Plants | Area of (Sq. m) | Green Belt Width (m) |    | Plant to Plant distance (m) |    | Row to Row distance (m) |    |
|    |                             |  |                     |                 | Ma                   | Mi | Ma                          | Mi | Ma                      | Mi |
|    |                             |  |                     |                 | x.                   | n. | x.                          | n. | x.                      | n. |

2

|     |                              |  |      |                                    |    |   |   |   |   |   |
|-----|------------------------------|--|------|------------------------------------|----|---|---|---|---|---|
|     |                              |  |      |                                    |    |   |   |   |   |   |
|     | Approach Road                | 0<br>5                                       | 450  | 11,250                             | 15 | 5 | 5 | 3 | 5 | 3 |
|     | School                       | 0<br>5                                       | 3500 | 87,500                             | 15 | 5 | 5 | 3 | 5 | 3 |
|     | Public Health Center         | 0<br>5                                       | 300  | 7,500                              | 15 | 5 | 5 | 3 | 5 | 3 |
|     | Panchyat Bhawan              | 0<br>5                                       | 1800 | 45,000                             | 15 | 5 | 5 | 3 | 5 | 3 |
|     | Community Center             | 0<br>5                                       | 700  | 17,500                             | 15 | 5 | 5 | 3 | 5 | 3 |
|     | Total                        | 0<br>5                                       | 6750 | 1,68,750                           |    |   |   |   |   |   |
| 10. | Budgetary Breakup for Labour | Annual expenditure of in thousands per year. |      |                                    |    |   |   |   |   |   |
|     | S. No.                       | Activities                                   |      | Recurring Cost<br>*Rs In thousands |    |   |   |   |   |   |
|     | 1.                           | Shelter                                      |      | 50.0                               |    |   |   |   |   |   |
|     | 2.                           | Health Facility                              |      | 50.0                               |    |   |   |   |   |   |
|     | 3.                           | Drinking Water                               |      | 30.0                               |    |   |   |   |   |   |
|     | 4.                           | Sanitation Facilities                        |      | 35.0                               |    |   |   |   |   |   |
|     | 5.                           | Education                                    |      | 35.0                               |    |   |   |   |   |   |
|     |                              | Total  |      | 200.0                              |    |   |   |   |   |   |

3. The SEAC Rajasthan after due considerations of the relevant documents submitted by the project proponent and additional clarifications/documents furnished to it have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the proposal and recommendations of the SEAC, Rajasthan in its 5.134<sup>th</sup> Meeting held on 13<sup>th</sup> August, 2024 hereby accord Environmental Clearance to the project as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

**Specific conditions:-**

1. The PP will carry out replenishment study on regular basis as per Sustainable Sand Mining Management Guidelines 2016 & Enforcement and Monitoring Guidelines for Sand Mining 2020 and submit to Department of Mines and Geology for approval. The PP will ensure mining operation after incorporation of approved replenishment study in mining plan.
2. The depth of mining is permitted up to the replenishment depth as per replenishment study or up to depth of 3 meters, whichever is less.

3. The Project Proponent shall comply with all the conditions prescribed in Sustainable Sand Mining Management Guidelines 2016 and Enforcement and monitoring Guidelines for sand Mining 2020.

**I. Statutory compliance:**

- I. This Environmental Clearance (EC) is subject to orders/ directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent

- authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.

- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan

State Pollution Control Board once in six months. The monitoring/ sampling and analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

**2. Air quality monitoring and preservation:**

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

**3. Water quality monitoring and preservation:**

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table

should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six –monthly basis.
- v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
- vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.

**4. Noise and vibration monitoring and prevention:**

- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

**5. Mining plan:**

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self- sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**6. Land reclamation:**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste

dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF & CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

#### **7. Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing

centers.

- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### **8. Green Belt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.
- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

#### **9. Public hearing and human health issues:**

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.

- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminum. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
- v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic

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- infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
  - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.
  - v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
  - vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals

and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.

3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

**Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC:**

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

**GENERAL CONDITIONS**

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project **Proponent** from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of

deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further

categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance form Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.

11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.
13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31<sup>st</sup> March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/LoI, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities

and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.

19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.
20. The Environmental Clearance shall be valid for the project life as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, which may be further extended by another twenty years, beyond thirty years, subject to the condition as per MoEF& CC Notification dated 12.04.2022.

  
(Khyati Mathur)  
Member Secretary,  
SEIAA, Rajasthan.

File no.F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B1(0298)/2023-24 Jaipur,Dated:

**Copy to following for information and necessary action:**

1. Deputy Director, Integrated Regional Office, Jaipur, Ministry of Environment, Forest & Climate Change, Govt. of India, A- 209 & 218, ARANYA BHAWAN, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur- 304002 (Raj.).
2. Additional Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Sh. Rajeeva Swarup, IAS (Retd.), Chairman, SEIAA, Room No. 101, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
4. Dr. Suresh Chandra, IFS (Retd.), Member, SEIAA, Room No. 103, Aravalli Bhawan, Jhalana Institutional Area, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. Environment Management Plan - Division, Monitoring Cell, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Environment Clearance on the website.

  
M.S. SEIAA, (Rajasthan)



Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/KEKRI(Todaraisingh)/1845(1)/2024-2025/1799-1803

Order No 2024-2025/Mines/11149

Date: 18/10/2024

Unit Id : 122,290

M/s M/S CHANDAK ASSOCIATES

B-37-38, Ayodhya Marg, Hanuman Nagar, Khatipura, Jaipur, Rajasthan, Jaipur

E-Mail : palichandak@gmail.com

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-**Todaraisingh**, District- **Kekri (M.L.No-08/2012 )**.

**Ref:** (i) Your application dated 23/08/2024  
(ii) Received on 23/08/2024

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S CHANDAK ASSOCIATES**, a Mine of **Minor Mineral** having **M.L.No-08/2012 in an area measuring 1260.9600 Hectares** at/near Village- ,Tehsil-**Todaraisingh**,District-**Kekri**.
- 2 That this consent is valid for a period from **18/10/2024** to **08/05/2027**
- 3 That this consent is valid for following mining activities :-

| Mineral       | Permitted Mining Capacity  |
|---------------|----------------------------|
| 1 Bajri (ROM) | 3000000.0000 TON PER ANNUM |

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.





## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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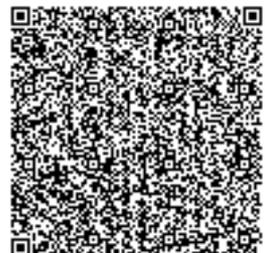
File No F(Mines)/KEKRI(Todaraisingh)/1845(1)/2024-2025/1799-1803

Order No 2024-2025/Mines/11149

Date: 18/10/2024

Unit Id : 122,290

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the SEIAA vide letter dated 21.08.2024 are strictly complied with.
- 7 That the rules of sand mining in river of GOI may be strictly followed.
- 8 That this consent is valid for production of Bajri (ROM)@ 3000000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 10 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli (Tamarindus Indica), Palas (Butea Monosperma), Ber (ZizipusMauritiana), Bael (Aegle Marmelos), Mousari (Mimusops Elengi), Siris (Albizia Lebbeck), Kacchnar (Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Kishangarh and compliance shall be submitted with photographic evidence by 3 months.
- 11 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.
- 12 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 13 That the lessee shall submit monitoring report of Ambient Air Quality within the lease area, once in 3 months.





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- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time.
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any.
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season
- 25 That the lease shall not intersect the ground water table without permission of CGWA
- 26 This consent shall be subject to validity of mining lease
- 27 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 3000000 TPA (ROM) from an effective mineable area of 1260.96 Ha. with maximum mineable depth of 3 meter or up to depth as per replenishment study, whichever is less.





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28 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

29 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

30 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

31 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

32 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

This bears approval of the competent authority.

Encl: As Above

Yours sincerely,

Group Incharge-Mines





## Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814

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**File No** F(Mines)/KEKRI(Todaraisingh)/1845(1)/2024-2025/1799-1803

**Order No** 2024-2025/Mines/11149

**Date:** 18/10/2024

**Unit Id :** 122,290

**(A): Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Kishangarh-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit inspection report after 1 month about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Kekri -To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

**(B):**

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan, Jhalana Institutional Area, Jaipur/DCF(WL), Tonk, To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**



14/2/2022

F. No. J-11015/179/2013-IA.II (M)

Government of India

Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

\*\*\*\*\*

Indira Paryavaran Bhavan  
Prithvi Wing, 2<sup>nd</sup> Floor, Aliganj,  
JorBagh Road, New Delhi-110 003

Dated: 3rd February, 2022

To,

M/s Chandak Associates,  
B-37-38, Ayodhya Marg, Hanuman Nagar,  
Khatipura, Jaipur, Rajasthan-302021

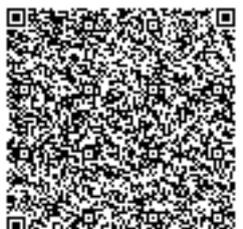
**Subject: Mining of Mineral Bajri (Minor Mineral) (Banas River) with proposed production capacity of 1.008 million TPA (ROM) by M/s Chandak Associates, located at Revenue Village of Tehsil Uniyara, District-Tonk, Rajasthan (MLA-177.64ha) – Environmental Clearance – regarding-**

Sir,

This has reference to the proposal of M/s Chandak Associates vide proposal no IA/RJ/MIN/19962/2013 in respect of mining of Bajri (Minor Mineral) with proposed production capacity of 1.008 Million TPA (ROM). The mine lease area is located at Revenue Villages of Tehsil – Uniyara, District –Tonk in the mine lease area of 177.64ha. The mine lease area lies on Banas River. The Latitudes and Longitudes of the mine lease area lies between 26°06'04.29" N to 26°07'59.76" N and 76°01'05.66" E to 76°04'00.57" E on Survey of India toposheet numbers 45 N/16 & 54 B/4. The Project is located in Seismic zone-II.

2. The proposal of TOR was considered by the Expert Appraisal Committee in its 9th Meeting held during 22nd - 24th July, 2013 to determine the Terms of Reference (TOR) for undertaking detailed EIA study. The TOR was issued by MoEF&CC vide letter No J-11015/179/2013-IA.II (M), dated 13th September, 2013. The Proponent submitted the EIA/EMP Report online to Ministry for seeking environmental clearance after conducting Public Hearing.

3. The mine lease area is 177.64 ha which is on Banas River. No forest land is involved. Letter of Intent (LOI) for grant of mining lease for minor mineral Sand, Bajri over an area of 177.64ha has been granted by the Director of Mines and Geology Department, Govt. of Rajasthan, vide letter dated 17.01.2013 for the period of 5 years. The Mining Plan has been approved by Director, Mines and Geology, Govt. of Rajasthan; vide letter no. SME/ JP/ MP/ 305/ 13 dated 05.07.2013. Department of mines and geology, Rajasthan issued Rajasthan minor mineral concession rule, 2017 (RMMCR,2017) on 1.3.2017. That Rule 5 (4) of RMMCR, 2017 provides for completion of all formalities by LOI Holder and execution of lease within 13 months from the notification of the Rules i.e. from 1.3.2017. Riversand mining leases in Rajasthan were issued LOI in year 2013 and by virtue of Hon'ble Supreme Court order dated 25.11.2013, 82 LOI holders (out of 105) were issued temporary work permit without EC. Hon'ble Supreme Court in SLP 10587/2019 gave judgement on 11.11.2021 and



directed State government to amend Rule 5(4) as per finding of Central Empowered Committee. In compliance of the above mentioned judgment, Rajasthan Government issued a Gazette notification on 16.11.2021 and extended validity of Lol to 68 months from issuance of rule i.e. 1.3.2017. Therefore, as per notification dated 16.11.2021 Lol is valid till 31st October 2022.

4. Method of Mining is Open Cast Semi-Mechanized. Excavation will be carried out up to a maximum depth of 3.0 meters from surface of deposit and not less than one meter from the water level of the River Banas whichever is reached earlier. Proponent informed that 99.96ha area will be used for excavation and 17.33 ha for safety zone against Bridge (1 no.) and Wells (2 no.). The site elevation is 242m – 239m AMSL. The Ground water depth is 8m bgl in pre-monsoon season and 5m bgl in post-monsoon season. The total water requirement is 6.0 KLD including water demand for domestic purpose, dust suppression and plantation development which shall be met by tanker supply. No ground water interception during the mining operations is envisaged.

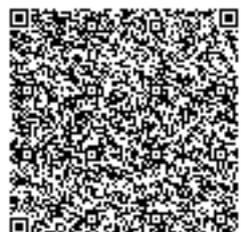
5. Project Proponent reported that mining will be done leaving a safety distance from the banks i.e. 7.5 m of the width of the River from both the banks. Mining will be done only during day time and completely stopped in monsoon season. No mining will be done in the zone of 45m on either side of the structure/bridge. Project Proponent reported that there will be construction of temporary rest shelters during operational phase.

6. Mineral will be transported through road. Project Proponent has made the Traffic Analysis survey and reported that 180 no. of trucks will be deployed per day (20 tonnes capacity each) which increase 250 PCUs per day and the level of service (LOS) remains as 'A'. Project Proponent reported that roads will be repaired regularly and maintained in good condition. A Supervisor will be appointed to regulate the traffic movement near site. Speed breakers and signages will be maintained at sensitive places.

7. Project Proponent reported that no National Parks, Wildlife Sanctuaries, Tiger Reserves falls within the study area (10 km radius of the mine boundary). State Govt. of Rajasthan vide letter no. 508, dated 27.06.2014 has mentioned that the mine site does not fall in the Aravali Hills. Project proponent has reported that two Schedule-I species are found in the study area and accordingly the Conservation Plan has been prepared with budgetary provisions of Rs. 3.50 Lakhs. The Committee deliberated the conservation plan.

8. The baseline data was generated for the period during October 2013 to December 2013. The parameters for water and air quality were within permissible limits. The Committee deliberated the baseline data collected by the Project Proponent. Project Proponent reported that no R&R plan is applicable for this project as the mine lease area lies entirely on the River bed and there is no establishment on the site.

9. Public Hearing for the proposed Project was conducted on 04.06.2014 at 02.00 PM at Gram Panchayat Bhawan, Village – Banetha, Tehsil – Uniyara, District – Tonk, Rajasthan. The Public Hearing was presided over by Shri P. S. Naga, Additional District Magistrate, Tonk. The representatives from the Rajasthan State Pollution Control Board were also present. The issues raised during the Public Hearing were also considered and discussed during the meeting, which inter-alia, included that



mining in the forest area, priority to local people in employment, mining by manual method, effective implementation of measures to control dust pollution, water conservation measures, social and other village development activities and not to harm nearby fields. Project Proponent has made the Action Plan with budgetary provisions. The Committee deliberated and is of the view that PP needs to implement the Action Plan and the Implementation Report has to be submitted to the Regional Office of the MoEF&CC every six months.

10. The cost of the Project is Rs. 5.50 Crores. The Proponent has earmarked Rs. 7.0 Lakhs towards Environmental Protection Measures towards recurring expenses. Proponent informed that Rs. 21.0 Lakhs per annum as capital and 10.0 Lakhs per annum as recurring cost have been earmarked towards CSR activities for next five years of mining operation. The Project Proponent has also made a submission that in accordance to Hon'ble Supreme Court of India's orders dated 25.11.2013, 24.02.2014 and 27.03.2014 (In Civil Appeal No. 9703-9706 of 2013) production of ~79,659 Tonnes of Bajri has been made during January 2014 to March 2014 and production of ~1,79,422 Tonnes of Bajri has been made during April 2014 to March 2015.

11. The Committee deliberated at length the information submitted by PP and recommended the Proposal during the EAC meeting on 29-30 April, 2015 for environmental clearance for production capacity of 1.008 Million TPA (ROM).

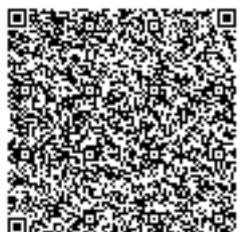
12. Hon'ble Supreme Court vide order dated 11.11.2021 in the Interlocutory Application No.29984 of 2021 in Special Leave Petition (Civil) No. 10587 of 2019 Bajri Lease Lol Holders Welfare Society Vs Ors considered the report submitted by CEC, in which the relevant recommendations are as follows:

*"The MoEF&CC will issue EC in respect of all the valid Lol holders recommended by the EAC in its meeting held during 2014-2016 without insisting on submission of scientific study report as a precondition for grant of EC within a period of three months. MoEF&CC shall also prescribe detailed methodology in consultation with CMPDI for undertaking replenishment study during the course of mining as discussed in para 11 (iii) of this Report".*

Hon'ble Supreme Court has approved the recommendations made by the CEC for implementation forthwith.

13. Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. A copy of report is enclosed. Project proponent is directed to carry out replenishment studies as per the methodology prescribed by CMPDI and under the overall supervision, monitoring and control of the State Mining Department. The State Mining Department shall ensure strict adherence to the procedure and methodology prescribed by CMPDI for conducting replenishment study and ensure that such replenishment study report is submitted at the prescribed time as mentioned in the report of CMPDI and that appropriate necessary action is taken based on such replenishment study report.

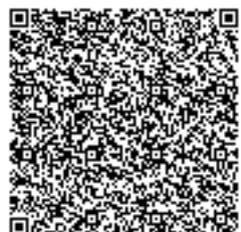
14. In compliance to Hon'ble Supreme Court order dated 11.11.2021, the Ministry of Environment, forest and Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto, and after accepting the recommendation, of EAC meeting held during 29-30



April, 2015, hereby decided to accord the Environmental Clearance (EC) under the provisions thereof to the above mentioned proposal of M/s Chandak Associates for production of 1.008 Million TPA (ROM) of Sand/Bajri from 177.64 ha located at Tehsil Uniyara, District-Tonk, Rajasthan.

#### **A. Specific Conditions**

(i) Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted; All the old age people of the surrounding villages may be provided medical facilities; (ii) Project Proponent shall appoint a Monitoring Committee to monitor the replenishment study, traffic management, levels of production, River Bank erosion and maintenance of Road etc.; (iii) Transport of mineral will not be done through any of the villages; (iv) Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral, and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density; (v) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing; (vi) The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centre; (vii) Washing of all transport vehicle should be done inside the mining lease; (viii) Proponent need to protect the bridge and implement the Action Plan for Banetha village; and (ix) Environmental Clearance is subject to final outcome of Hon'ble High Court of Rajasthan and other Court of Law, if any. (x) PP shall implement the conditions prescribed in Enforcement & Monitoring Guidelines for Sand Mining 2020, as applicable for PP and also SoP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state and (xi) Replenishment study report- Central Mine Planning and Design Institute (CMPDI) has prescribed the detailed methodology for undertaking replenishment study. (xii) Permissible Mining of River Bed Material (Sand/Bajri) shall be limited to 1.008 Million TPA (ROM) from an effective mineable area of 177.64 ha, with a maximum minable depth of 1 meter. The permissible minable material of 1.008 Million TPA (ROM) will be valid till one year from the day of issuance of the EC. (xiii) For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years. A copy of report is enclosed. Project proponent is requested to submit the replenishment study report in one year, as per methodology prescribed by CMPDI.



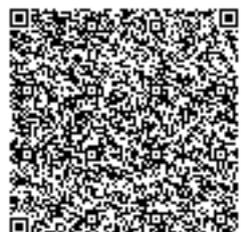
**B. Special Conditions:**

| Impact Category              | S.No. | Environmental Conditions  |
|------------------------------|-------|---|
| Stakeholder Engagement       | 1.    | In the case of private land not owned by the lease holder an Engagement affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.   |
|                              | 2.    | Stakeholder awareness and ability to raise concerns and getting it to be addressed.   |
|                              | 3.    | Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.  |
|                              | 4.    | Having valid lease and all the permits is essential.  |
|                              | 5.    | To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.   |
|                              | 6.    | The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed. |
|                              | 7.    | All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.                        |
| Sustainable Mining Practices | 8.    | No River sand mining be allowed in rainy season.  |
|                              | 9.    | To submit annual replenishment report certified   |

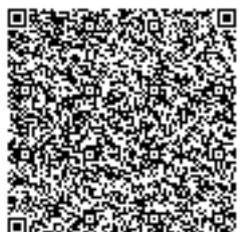


|  |     |  |
|--|-----|--|
|  |     | by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.   |
|  | 10. | Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.   |
|  | 11. | To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.  |
|  | 12. | No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.  |
|  | 13. | No blasting shall be resorted to in River mining and without permission at any other place.  |
|  | 14. | Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.  |
| Monitoring the Mining of Mineral and its Transportation: | 15. | The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection. |
|  | 16. | For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.   |
|  | 17. | Use of technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc to account for weight of mineral being taken out of the lease area and the number of  |

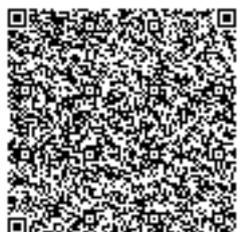
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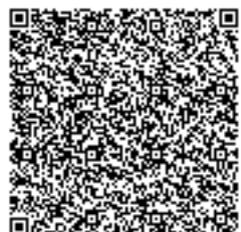
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|                                   |     | trucks moving out with the mineral shall be made.   |
| Noise Management                  | 18. | Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.   |
|                                   | 19. | Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.   |
| Air Pollution and Dust Management | 20. | The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.  |
|                                   | 21. | Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.                 |
|                                   | 22. | The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used. |
| Management of Visual Impact       | 23. | The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.  |
| Bio-Diversity Protection          | 24. | Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species.                               |
|                                   | 25. | No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.              |
|                                   | 26. | Protection of turtle and bird habitats shall be ensured.  |
|                                   | 27. | Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.   |
| Management of Instability         | 28. | The EC should stipulate conditions for adequate   |



|                              |     |  |
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| and Erosion                  |     | steps to check soil erosion and control debris flow etc. by constructing engineering structures.   |
|                              | 29. | Use of oversize material to control erosion and movement of sediments.   |
|                              | 30. | No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.   |
|                              | 31. | No extraction of stone/ boulder/ sand in landslide prone areas.  |
|                              | 32. | Controlled clearance of riparian vegetation to be undertaken.  |
| Waste Management             | 33. | Site clearance and tidiness is very much needed to have less visual impact of mining.  |
|                              | 34. | Rubbish burial shall not be done in the Rivers.  |
| Pollution Prevention         | 35. | Effluent discharge should be kept to the minimum and it should meet the standards prescribed.  |
| Protection of Infrastructure | 36. | Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee. |
|                              | 37. | Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.  |
| Enhancement of Road Safety   | 38. | Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.   |
|                              | 39. | Junction at take-off point of approach road with   |



|   |     |  |
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|   |     | main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.   |
|   | 40. | Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral, and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.   |
|   | 41. | No stacking allowed on road side and also along National Highways.   |
| Closure and Reclamation of Mined Out Area | 42. | The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.  |
|   | 43. | Site specific plan with eco-restoration should be in place and implemented.  |
|   | 44. | Health and safety of workers should be taken care of.  |
| Health and Safety                         | 45. | Transport of mineral will not be done through villages / habitations   |
|   | 46. | The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.  |
|   | 47. | Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.     |
|   | 48. | Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc shall be undertaken once in six |

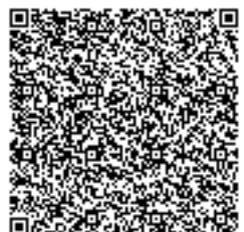


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|                                 |    | months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted. |
| Monitoring the Impact of Mining | 49 | The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.   |

### **C. Standard conditions**

#### **I. Statutory compliance**

- 1) The EC granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc. required to be obtained or standards / conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project..
- 2) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law. Common Cause Conditions as may be applicable.
- 3) The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 4) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors
- 5) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, regarding "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 6) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.

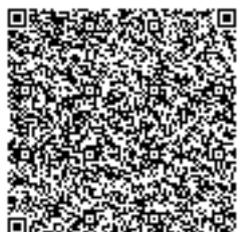
- 7) A copy of EC letter will be provided to concerned Panchayat / local NGO etc. by PP. if any, from whom suggestion / representation has been received while processing the proposal.
- 8) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

## II. Air quality monitoring and preservation

- 9) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO<sub>2</sub>, CO and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCII, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- 10) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

## III. Water quality monitoring and preservation

- 11) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-

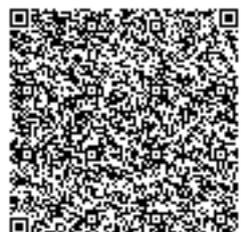


monthly basis to the Regional Office of the Ministry, CGWA and Groundwater Department / State Pollution Control Board.

- 12) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 13) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 14) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 15) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 16) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

#### IV. Noise and vibration monitoring and prevention

- 17) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress



may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed, by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- 18) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

#### V. Mining plan

- 19) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

#### VI. Land reclamation

- 20) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.

#### VII. Transportation

- 21) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain



Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

- 22) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air-pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### VIII. Green Belt

- 23) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.

#### IX. Public hearing and human health issues

- 24) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 25) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

#### X. Miscellaneous

- 26) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
- 27) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 28) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC



& its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

- 29) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 30) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
- 31) The mining lease holders shall, after ceasing mining operations, undertake re-grossing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of toddler, flora, fauna etc.

15. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

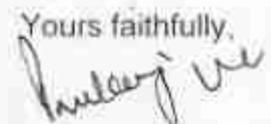
16. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attracts action under the provisions of Environment (Protection) Act, 1986.

17. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

18. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

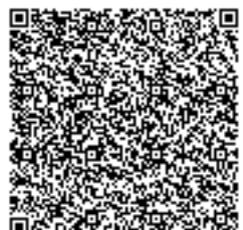
19. This issues with the approval of Competent Authority.

Encl:As above

Yours faithfully,  
  
(Pankaj Verma)  
Scientist 'E'

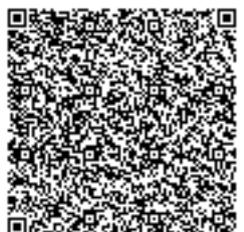
Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
2. The Secretary, Department of Mines & Geology, Government of Rajasthan, Secretariat, Jaipur.



3. The Secretary, Department of Environment, Government of Rajasthan, Secretariat Jaipur.
4. The Secretary, Department of Forests, Government of Rajasthan, Secretariat, Jaipur.
5. The Chief Wildlife Warden, Government of Rajasthan, Jaipur.
6. The Dy. Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Jaipur, A-209 & 218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur - 304002, Rajasthan.
7. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. The Member Secretary, Central Ground Water Authority, 18/11, Jam Nagar House, Man Singh Road, New Delhi-110011.
9. The Chairman, Rajasthan State Pollution Control Board, Jaipur, Rajasthan.
10. The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
11. The District Collector, Tonk, District, Government of Rajasthan.
12. Guard File.
13. MoEF&CC Website.

  
(Pankaj Verma)  
Scientist 'E'



**State Level Environment Impact Assessment Authority (SEIAA), Rajasthan**  
Room No. 11, Aravali Bhawan, Jaipur - 302004.

F1 (4)/SEIAA/SEAC-Raj/Sectt/Project./Cat. 1(a)B1(23344)/2021-22

Jaipur, Dated:

**07 NOV 2023**

**AMENDMENT IN EC**

This has reference to your application dated 11.07.2023 seeking amendment in EC issued by MoEF&CC dated 03.02.2022 for the project under EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application.

The SEIAA Rajasthan considered the Project in 5.101<sup>st</sup> meeting held on 03.11.2023 and resolved to accept the recommendation of the SEAC and the following amendment is being made in the EC granted earlier vide MoEF&CC letter dated 03.02.2022 on the basis of Form-1, Form-4 and other requisite documents, subject to same terms & conditions:

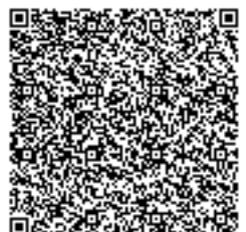
| S. No. | Amendments now being made  |
|--------|--|
| 1.     | River Sand Mining Project for increase in depth of mining from 1.0m to 3.0m without any change in total production capacity –1.008 million TPA (ROM) and total Lease area – 177.64 Hectare located at Revenue Villages Of Tehsil- Uniyara, District- Tonk (Rajasthan). <b>(Proposal No. 294156)</b> with a <i>validity of EC may be kept co-terminus with the lease period only.</i> |

**Additional Condition:**

- i) MoEF&CC in the earlier granted EC vide dated 03.02.2022.
- ii) Ministry's O.M. No. 22-34/2018-IA.III dated 08.01.2019 & 16.01.2020.
- iii) Conditions as per Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020, SOP issued by the Rajasthan State Government for prevention of illegal river sand mining in the state.
- iv) Further, the PP will have to ensure the compliances of all the directions issued by Hon'ble Courts with reference to River Sand Mining.
- v) The PP shall submit action taken report of Compliance Report to Integrated Regional Office and RSPCB, Jaipur, within 30 days.

**A. Specific Condition:**

1. The validity of EC may be kept co-terminus with the lease period.
2. Permissible Mining of Bed Material (Sand/Bajri) shall be limited to 1.0080 million TPA (ROM) from an effective mineable area of 177.64Hectare.
3. The project proponent shall submit the monthly production details and the compliance of the plantation of the earlier EC to Regional Office of MoEF&CC and Mining Department, Govt of Rajasthan.
4. The project proponent shall take all measures for the surveillance as proposed by the project proponent. The status of implementation with documentary proof needs to be submitted to Regional Office of MoEF&CC.
5. The conservation plan in consultation with the Forest Department shall be implemented and compliance of the same shall be submitted to Regional Office of MoEF&CC.
6. The project proponent shall implement the mitigation measure to control the impact due to transportation viz. Kaccha road, transportation of sand from villages having habitation should be avoided, regular water sprinkling (3 times a day) before transportation of mineral, plantation on the both side of this road should be completed within 1 year trucks shall not be overloaded, spillage of the mineral to be avoided, covered transportation. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.

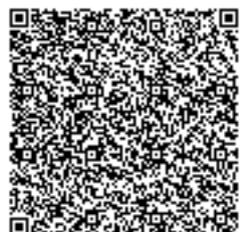


7. The project proponent shall implement all mitigative measures envisaged in the Environmental Management Plan (EMP) and committed during the presentation and subsequent submissions. A separate Environment management cell (EMC) shall be created with suitable staff having relevant qualification in environment with supporting staff. Implementation report with supporting documents, test reports, geo- locations & photographs before and after and composition of EMC shall be submitted to the Regional Office of MoEF& CC.
8. The project proponent shall implement the occupational health plan and provide personal protective equipment to all the workers (*helmets, dust masks, ear muffs*), provision of safe drinking water to workers, shelters for rest etc. In addition to this Occupational health check-up of all workers working in mine, and pulmonary function test for workers working in dusty areas. Implementation report with supporting documents & photographs before and after shall be submitted to the Regional Office of MoEF& CC.
9. For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity a depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by EAC.
10. The Mining activities shall not be carried out in Khasra No 137 of applied lease as per DCF, Tonk certificate dated 28.09.2020.

**1. Statutory compliance:**

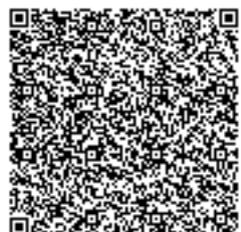
- I. This Environmental Clearance (EC) is subject to orders/directions of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, as is applicable.
- II. The Project proponent complies with all the statutory requirements and judgments of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
- III. The Department of Mines & Geology, Government of Rajasthan (DMG, GoR) shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2<sup>nd</sup> August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors.
- IV. **In case the project falls within a distance of 10 Km from the boundary of a National Park/ Wildlife Sanctuary, wherein final ESZ Notification has not been issued so far, the EC shall come into effect only after the PP obtains clearance from the Standing Committee of National Board for Wildlife (SCNBWL) as per OM dated 08.08.2019 of MoEF& CC.**
- V. This Environmental Clearance shall become operational only after receiving formal SCNBWL Clearance from Ministry of Environment, Forest & Climate Change, (MoEF& CC), Government of India (GoI) subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- VI. This Environmental Clearance shall become operational only after receiving Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- VII. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the State Pollution Control Board.
- VIII. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral

*R*



- (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines (IBM) from time to time.
- IX. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made thereunder in respect of lands which are not owned by it.
- X. The Project Proponent shall follow the mitigation measures provided in MoEF CC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- XI. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- XII. A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion/ representation has been received while processing the proposal.
- XIII. State Pollution Control Board shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- XIV. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and website of the Department of Environment, Govt. of Rajasthan, RSPCB for compliance and record.
- XV. The Project Proponent shall inform the MoEF& CC/ SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred then mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- XVI. The Mining Department will ensure that while executing the mining lease, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed/ registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the entire cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
- XVII. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to the mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- XVIII. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
- XIX. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/MoEF& CC as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to include additional environmental protection measures

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- required, if any.
- XX. The EC is liable to be rejected/ revoked, in case it is found that the PP has deliberately concealed and/or furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
- XXI. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF& CC, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be extended full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
- XXII. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- XXIII. The above condition shall be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
- XXIV. The PP shall obtain prior clearance from forestry and wildlife aspects including clearance from Standing Committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wildlife clearance shall be granted to the project by the concerned authorities. Proposals for forestry and wildlife clearance will be considered by the concerned authorities on its merits and decision taken accordingly. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wildlife aspects shall be entirely at the cost and risk of the PP and MOEF & CC/SEIAA/ SEAC/ DOE shall not be responsible in this regard in any manner.
- XXV. The SEIAA, Rajasthan may revoke or suspend the Environmental Clearance, if implementation of any of the above conditions is not satisfactory.
- XXVI. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company/ unit/ industry along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA/ RSPCB by e-mail as well as hard copy duly signed by competent person of company.
- XXVII. This EC is granted for mining of the mineral with production mentioned in the above table subject to the stipulation that the PP shall abide by the annual/ permitted production schedule specified in the mining plan and that any deviation therein will render the PP liable for legal action in accordance with Environment and Mining Laws.
- XXVIII. The PP shall spend the various amounts in the respective heads as mentioned in Annexure G.
- XXIX. Drills shall either be operated with dust extractors or equipped with water injections system.
- XXX. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months. The monitoring/ sampling and

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analysis are to be carried out by MOEF/ NABL/ CPCB/ RSPCB/ Government approved lab.

- XXXI. Blasting operations, if permitted, should be carried out only during the daytime with safe blasting parameters.
- XXXII. The PP shall carry out mining activities with open cast method. The PP to undertake underground mining only if permitted specifically.
- XXXIII. In the project related to Bajri mining the PP shall follow the 'Sustainable Sand Mining Guidelines 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020' laid down by the MoEF& CC, GOI. The Bajri sand mining activity is restricted to three meters from ground level or water level whichever is less and the PP shall carry out river sand (Bajri) mining activity only manually or semi mechanized method as provided under the 'Sustainable Sand Mining Management Guidelines, 2016' and 'Enforcement and Monitoring Guidelines for Sand Mining, 2020'.
- XXXIV. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

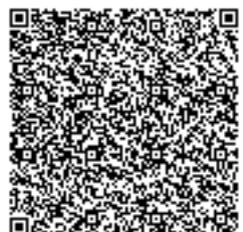
**2. Air quality monitoring and preservation:**

- i. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2; CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I. dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- ii. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF& CC/ Central Pollution Control Board.

**3. Water quality monitoring and preservation:**

- i. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF& CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- ii. Regular monitoring of the flow rate of the springs and perennial streams flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted

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- on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- iii. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
  - iv. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF& CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six -monthly basis.
  - v. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Dissolved Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.I-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
  - vi. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF& CC annually.
  - vii. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
  - viii. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF& CC and State Pollution Control Board.
- 4. Noise and vibration monitoring and prevention:**
- i. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
  - ii. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of

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the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- iii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/ muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- iv. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.

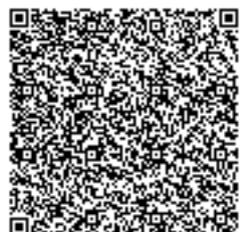
**5. Mining plan:**

- i. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/ SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- ii. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office, MoEF& CC/ SEIAA/ SPCB for record and verification.
- iii. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**6. Land reclamation:**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- ii. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- iii. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the

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microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF& CC/ RSPCB.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

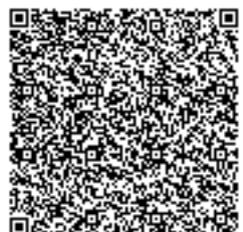
#### 7. **Transportation:**

- i. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- ii. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### 8. **Green Belt:**

- i. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating

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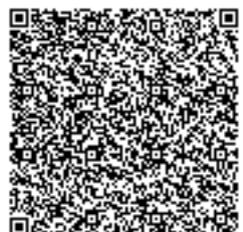


from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry/ SEIAA irrespective of the stipulation made in approved mine plan.

- ii. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iii. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- iv. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- v. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry/ SEIAA.

**9. Public hearing and human health issues:**

- i. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like nr, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF& CC/ SEIAA/ Regional Office and DGMS on half-yearly basis.
- ii. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand wasting, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- iii. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic



Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

- iv. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF& CC/ SEIAA annually along with details of the relief and compensation paid to workers having above indications.
  - v. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - vi. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
  - vii. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
- 10. Miscellaneous:**
- i. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC/ SEIAA/SPCB.
  - ii. The Project Authorities should inform to the SEIAA/Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
  - iii. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
  - iv. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF& CC/ SEIAA/ SPCB.



- v. The MoEF& CC/ SEIAA/ SPCB shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF& CC/ SEIAA/ SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- vi. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC/ SEIAA/ SPCB and its concerned Regional Office.

**Additional conditions recommended in view of OM dated 08.08.2019 of the MoEF& CC (applicable where the project falls within a distance of 10 Km from the boundary of National Park/ Wildlife Sanctuary and outside notified ESZ):**

1. The mining activity should be carried out in a manner so that the water regime/system of the sanctuary is not disturbed. The mining activity should not adversely affect any existing water course, water body, catchment etc. The PP shall while carrying out mining activity ensure compliance of the provisions of Air (Prevention and Control of Pollution) Act 1981, Water (Prevention and Control of Pollution) Act 1974 and the Environment (Protection) Act, 1986 so that the wildlife in the area is not adversely affected.
2. The processes like blasting, drilling, excavation, transport and haulage resulting into noise, should be carried out in such an manner so that such activities do not disturb wild animals and birds particularly during sunset to sunrise. The level of noise should be kept within the permissible limits.
3. The mining activity should not create any obstacle in the way of free movement of wildlife and adversely affect wildlife corridors.
4. The mineral waste/ slurry should be dumped only at the designated places only and such waste dumps should be reclaimed in accordance with the conditions of the mining plan/ consent issued by the RSPCB under the Water and Air act.
5. The PP shall cooperate with the concerned DCF, Wildlife in their efforts towards protection and conservation of wildlife in the Sanctuary/ Park.
6. The PP shall ensure that the transporter and labor employed by him should not damage flora and fauna in the ESZ and the Wildlife Sanctuary/ National Park.

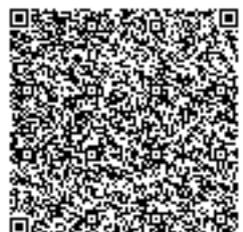
**Specific Conditions applicable, in the cases of violation in terms of the Notification dated 14.3.2017 and 8.3.2018 and OMs dated 30.5.2018, 4.7.2018 of the MoEF&CC :**

1. The PP shall give an undertaking by way of affidavit to comply with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others before grant of ToR/EC. The undertaking inter-alia include commitment of the PP not to be repeat any such violation in future.
2. In case of violation of above undertaking/ affidavit, the ToR/EC shall be liable to be terminated forthwith.
3. The environmental clearance will not be operational, till such time the Project Proponent complies with all the statutory requirements and judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.
4. The department of Mines & Geology shall ensure that the mining operations shall not commence till the entire compensation levied, if any, for illegal mining, is paid, by the Project Proponent through the Department of Mines and Geology, in strict compliance of the judgment of the Hon'ble Supreme Court dated 02.08.2017 in the matter of Writ Petition (Civil) No. 114 of 2014, Common Cause V/s Union of India & others.

**GENERAL CONDITIONS**

1. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project Proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry /

2



unit / project **Proponent**. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

2. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and this office. A six monthly compliance status report shall be submitted to monitoring agencies.
4. The EC is liable to be rejected, in case it is found that the PP has deliberately concealed and furnished false and misleading information or data which is material to screening or scoping or appraisal or decision on the application for EC.
5. The project authorities shall inform the MoEF Regional Office at Lucknow / RSPCB / CPCB / SEIAA, Department of Environment, Government of Rajasthan, Jaipur and the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
6. Officials from the Department of Environment, Government of Rajasthan, Jaipur/ Regional Office of MoEF, Lucknow, RSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/data by the project **Proponents** during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Lucknow / SEIAA, Department of Environment, Government of Rajasthan, Jaipur / RSPCB.
7. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provision of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. The project **Proponent** should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letters are available with the Rajasthan State Pollution Control Board and may also be seen on the website of the RSPCB. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of MoEF at Lucknow/Department of Ecology and Environment, Government of Rajasthan, Jaipur.
9. The above condition shall be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, along with their amendments and rules.
10. The PP shall obtain prior clearance from forestry and wild Life angle including clearance from standing committee of National Board of Wild Life (if applicable). It is further categorically stated that grant of EC does not necessary imply that Forestry and Wild Life clearance shall be granted to the project and that proposals for forestry and wild Life clearance will be considered by the respective authorities on their merits and decision taken. The investment made in the project, if any based on EC so granted, in anticipation of clearance from Forestry and Wild Life angle shall be entirely at the cost risk of the PP and MOEF/SEIAA shall not be responsible in this regard in any manner.
11. The SEIAA, Rajasthan may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. Main haulage road should be provided with permanent water sprinklers and other roads should be regularly wetted with water tankers fitted with sprinklers. The material transfer points should invariably be provided with Bag filters and or dry fogging system. In case of Belt- conveyors facilities the system should be fully covered to avoid air borne dust; Use of effective sprinkler system to suppress fugitive dust on haul roads and other transport roads shall be ensured.



13. Periodic monitoring of ambient air quality shall be carried out for PM10, PM2.5, SPM, SO2 and NOx monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
14. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
15. The ambient noise level should conform to the standards prescribed under E (P) A Rules, 1986 viz 75 dB (A) during day time and 70 dB (A) during night time.
16. The PP shall submit an environmental statement for the financial year ending 31st March in Form-V as prescribed under the environment (Protection) Rules, 1986, as amended subsequently on or before the 30<sup>th</sup> day of September every year, to the Rajasthan State Pollution Control Board/SEIAA and shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Lucknow Regional offices of MoEF/SEIAA by e-mail as well as hard copy duly signed by competent person of company.
17. The Mining Department will ensure that while executing the mining Lease/Lol, if the mining lease forms a cluster of total area of more than 5.0 ha, in accordance with EIA notification dated 15.01.2016 and 01.07.2016, then such mining lease will be executed / registered only after public hearing has taken place for the entire cluster and there has been EIA/EMP study of the whole cluster. The Mining Department will further ensure that revised EC is also obtained by such mining lease holder (s) in the cluster.
18. The Mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restored the land to a condition which is fit for growth of fodder, flora, fauna etc.
19. This EC is being issued on the condition that the applied area is at a distance of more than 50 metres from the boundary of the closest forest area as stated by project proponent in Form I.

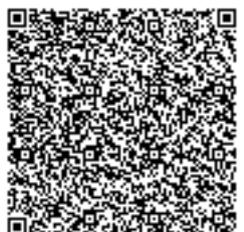
  
 (Khyati Mathur)  
 Member Secretary,  
 SEIAA, Rajasthan.

No. F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B1(23344)/2021-22 Jaipur, Dated:

**Copy to following for information and necessary action:**

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. ACS, Environment & Climate Change Department, Rajasthan, Jaipur.
3. Chairman, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
4. Member, SEIAA, Aravali Bhawan, Jhalana Doongri, Jaipur, Rajasthan.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Member Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow-226 020.
8. M/s Chandak Associates, R/o-B-37, 38, Ayodhya Marg, Hanuman Nagar, Khatipura, Jaipur Rajasthan- 302021.
9. I.A., SEIAA, Jaipur with the direction to upload the copy of this Amendment in EC letter on the website.

  
 Member Secretary,  
 SEIAA, Rajasthan.





Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

Phone: 0141-2716814,2716813 Fax: 0141-2716814



Registered

File No F(Mines)/Pali(Pali)/217(1)/2022-2023/6487-6491

Order No 2023-2024/Mines/11052

Date: 10/01/2024

Unit Id : 122,290

M/s M/S CHANDAK ASSOCIATES

B-37-38, Ayodhya Marg, Hanuman Nagar, Khatipura, Jaipur, Rajasthan, Jaipur

E-Mail : palichandak@gmail.com

**Sub:** Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-, Tehsil-**Uniara**, District- **Tonk (M.L.No-ML No. 17/2012 )**.

**Ref:** (i) Your application dated 01/12/2023  
(ii) Received on 01/12/2023  
(iii) Received at Head office on 22/05/2023

**Sir,**  
In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. M/S CHANDAK ASSOCIATES**, a Mine of **Minor Mineral** having **M.L.No-ML No. 17/2012 in an area measuring 177.6400 Hectares** at/near Village- ,Tehsil-**Uniara**,District-**Tonk**.
- 2 That this consent is valid for a period from **10/01/2024** to **03/04/2027**
- 3 That this consent is valid for following mining activities :-

| Mineral       | Permitted Mining Capacity  |
|---------------|----------------------------|
| 1 Bajri (ROM) | 1008000.0000 TON PER ANNUM |

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.



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Date: 10/01/2024

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- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That the occupier/operator of mine shall ensure that all the conditions imposed in the Environmental Clearance granted by the MoEF&CC vide letter dated 03.02.2022 and SEIAA vide letter dated 07.11.2023 are strictly complied with.
- 7 That the rules of sand mining in river of GOI may be strictly followed.
- 8 That this consent is valid for production of Bajri (ROM) @ 1008000 Ton/Annum. For any change in product and/or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, consent to establish & consent to operate.
- 9 That the consent to operate granted by State Board under Air Act, 1981 vide letter no. F(Mines)/ Pali(Pali)/ 217(1)/2022-2023/6430-6434 dated 06.02.2023 shall be treated as null and void after this consent.
- 10 That the CTO shall be valid from the end of monsoon since riverbed mining is completely banned during monsoon months.
- 11 That the occupier/operator of the unit shall give more focus on plantation to cover 1/3 lease area under plantation. The species like Tamarind/Imli(Tamarindus Indica), Palas(Butea Monosperma), Ber(Zizipus Mauritiana), Bael(Aegle Marmelos), Mousari(Mimusops Elengi), Siris(Albizia Lebbeck), Kacchnar(Bauhinia Variegata) should be planted for better control of noise and air pollution. Copy of bills of saplings purchased should be submitted to Board's Regional Office, Bundi and compliance shall be submitted with photographic evidence by 3 months.
- 12 That all the PCM needed to mitigate the fugitive emission shall be strictly followed. It includes water sprinkling etc. The Trucks or other transportation medium involved shall be covered with tarpaulin.



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- 13 That in order to reduce the air pollution due to the excavation and follow-up operation, greenbelt of necessary width at least one row at both sides shall be developed by the PP. Since creating in such situation may be impracticable by the unit itself because of technical reason, unit shall involve Forest Department to raise the plantation. The unit may deposit the amount as per the estimate prepared by the local Forest Department and accordingly this process can be achieved.
- 14 That ground water shall not be abstracted without prior permission of the Central Ground Water Authority (CGWA).
- 15 That internal transport roads (Haul roads) should be Paved/Hard Surfaced using bitumen etc and compliance shall be submitted with photographic evidence by 3 months.
- 16 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution
- 17 That you shall not operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 18 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law/act/rule/ regulation or order of MoEF&CC and/or any Court/Tribunal time to time
- 19 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points
- 20 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area
- 21 That the mine shall not allow making any obstacles to any natural water flow i.e., natural nallah/steam carrying rain water to any water body
- 22 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises
- 23 That this consent to operate shall be subject to compliance of direction/order passed by Courts of Law in the matter,if any
- 24 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season



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25 That the lease shall not intersect the ground water table without permission of CGWA

26 This consent shall be subject to validity of mining lease

27 That Permissible mining of river bed material (Sand/Bajri) shall be limited to Bajri @ 1008000 TPA (ROM) from an effective mineable area of 177.64 Ha. with maximum mineable depth of 3 meter or up to depth as per replenishment study, whichever is less.

28 That all other general conditions enclosed as Annexure shall be strictly complied with.

29 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

30 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

31 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

32 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.



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**Order No** 2023-2024/Mines/11052

**Date:** 10/01/2024

**Unit Id :** 122,290

This bears approval of the competent authority.

Encl: As Above

**Yours sincerely,**

**Group Incharge-Mines**

(A): **Copy To:-**

- 1 Director, Department of Mines & Geology, Government of Rajasthan, Shastri Circle, Udaipur..
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bundi-please ensure compliance of conditions of Consent to Operate & Environmental Clearance and shall submit an interim report after 3 months about these compliances along with photographic evidences
- 3 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Tonk-To inform that this consent has been issued from the environmental angle only, and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments
- 4 Master File .

(B):

- 1 The Additional PCCF (WL) and Chief Wild Life Warden, Aranya Bhawan,Jhalana Institutional Area,Jaipur/DCF(WL),Tonk, To inform that this consent has been issued from the environmental angle only,and ensuring compliance of any other law/act/rule/regulation or order of any Court /Tribunal is the sole responsibility of the project proponent and the concerned departments

**Group Incharge-Mines**

## कार्यालय जिला कलेक्टर एवं जिला मजिस्ट्रेट, टोंक

क्रमांक:-न्याय/बजरी खनन/2024/20765 दिनांक:-28/11/2024

### आदेश

जिला टोंक की तहसील टोडारायसिंह में बहने वाली बनास नदी क्षेत्र में खनिज बजरी हेतु प्रभावशील खनन पट्टा एम.एल. संख्या वी-8/2012 मैसर्स चाण्डक एसोसिएट्स से संबद्ध बिक्री केन्द्र पालड़ा (चूली) से खनिज बजरी के बड़े वाहनों का अत्यधिक मात्रा में परिवहन से आम जनता एवं ट्रक चालकों को होने वाली परेशानी तथा कानून व्यवस्था के मद्देनजर खनिज बजरी के भारी वाहनों के सुरक्षित परिवहन हेतु एमडीआर रोड/अन्य वैकल्पिक रास्ता उपलब्ध कराने हेतु कार्यालय आदेश दिनांक 22.11.2024 से उपखण्ड अधिकारी, टोंक, पुलिस उप अधीक्षक, टोंक एवं सहायक खनिज अभियन्ता, टोंक की कमेटी का गठन किया जाकर कमेटी को निर्देश दिये गये कि कमेटी क्षेत्र में भ्रमण कर खनिज बजरी के ट्रकों के सुरक्षित परिवहन हेतु एमडीआर रोड/अन्य वैकल्पिक मार्ग के संबंध में रिपोर्ट मय सुझाव से कार्यालय को अवगत करावे। कमेटी को अन्य वैकल्पिक रास्ते के संबंध में आवश्यकता होने के कारण जल संसाधन विभाग के प्रतिनिधि को भी सम्मिलित किया गया। कमेटी द्वारा दिनांक 25.11.2024 को क्षेत्र का दौरा किया जाकर अपनी रिपोर्ट मय सुझाव इस कार्यालय में दिनांक 28.11.2024 को प्रस्तुत की गई।

कमेटी की रिपोर्ट अनुसार जिला टोंक की तहसील टोडारायसिंह में बहने वाली बनास नदी क्षेत्र में खनिज बजरी के प्रभावशील खनन पट्टा से संबद्ध बजरी बिक्री केन्द्र पालड़ा (चूली) से खनिज बजरी के वाहनों के परिवहन हेतु निम्न रास्ते बताये गये।

1. मुख्य सड़क (एम.डी.आर. रोड)- पालड़ा-गेदिया-लाम्बाकलां-हमीरपुर-झिराणा तक
2. मुख्य सड़क (एम.डी.आर. रोड)- पालड़ा-टोंक शहर होते हुए राष्ट्रीय राजमार्ग तक
3. वैकल्पिक मार्ग- बनास नदी में स्थित कच्चा रास्ता जो पूर्व से बना हुआ है जो पालड़ा से वैष्णो देवी माता मंदिर/पक्का बंधा राष्ट्रीय राजमार्ग तक है।

उक्त उपलब्ध रास्ते जो क्रम संख्या 01 व 02 पर है के संबंध में अवगत कराया कि उक्त रास्ते संकरे है एवं शहर एवं ग्रामीण आबादी क्षेत्र से होकर जाते है तथा अत्यधिक मात्रा में बड़े वाहनों का परिवहन होने पर दुर्घटना होने/जाम की स्थिति/वाहनों फसने की समस्या हो सकती है जिससे कानून व्यवस्था भी प्रभावित होने की संभावना रहेगी। चूंकि उक्त बिक्री केन्द्र पालड़ा से वर्तमान में लगभग 250 वाहन प्रतिदिन भराये जा रहे है जिसके भविष्य में बढ़कर 500 से 700 वाहन प्रतिदिन हो सकते है एवं इतनी बड़ी मात्रा में खनिज वाहनों के परिवहन हेतु मुख्य सड़क मार्ग 1 व 2 उपयुक्त नहीं है एवं भविष्य में इन ट्रकों की आवाजाही से होने वाली संभावित दुर्घटनाओं/रास्ता जाम एवं कानून एवं शांति व्यवस्था के मद्देनजर उक्त मार्ग उपयुक्त नहीं है। अतः वैकल्पिक मार्ग जो बनास नदी में स्थित कच्चा रास्ता जो पूर्व से बना हुआ है जो पालड़ा से वैष्णो देवी माता मंदिर/पक्का बंधा राष्ट्रीय राजमार्ग तक है से खनिज बजरी के वाहनों के परिवहन को शर्तों के आधार पर अनुमति दी जाने के संबंध में रिपोर्ट प्रस्तुत की।

कमेटी की रिपोर्ट दिनांक 27.11.2024 में दिये गये सुझाव एवं खनिज बजरी के बिक्री केन्द्र पालड़ा (चूली) से परिवहन होने वाले खनिज बजरी के बड़े वाहनों के सुरक्षित निर्गमन, आम जनता की परेशानी/जानमाल की सुरक्षा एवं कानून व शांति व्यवस्था के मद्देनजर वैकल्पिक मार्ग संख्या 03 बनास नदी में स्थित कच्चा रास्ता जो पूर्व से बना हुआ है जो पालड़ा से वैष्णो देवी माता मंदिर/पक्का बंधा राष्ट्रीय राजमार्ग तक जाता है से खनिज बजरी के वाहनों के निर्गमन हेतु निम्न शर्तों के तहत अनुमति प्रदान की जाती है।

1. इस मार्ग का उपयोग रात्रि 7:00 बजे से प्रातः 6:00 बजे तक प्रतिबंधित रहेगा।
2. वर्षाकाल (माह जुलाई एवं अगस्त) में नदी के प्रवाह के दौरान उक्त वैकल्पिक मार्ग बंद रहेगा।
3. इस मार्ग के कारण बजरी अवैध खनन की रोकथाम की निगरानी हेतु नदी क्षेत्र में खान विभाग, राजस्व विभाग एवं बजरी बिक्री केन्द्र के प्रतिनिधि की संयुक्त रूप से 03 चेक पोस्ट 1. चूली रपटा, 2. गहलोत घाट व 3. वैष्णो देवी माता मंदिर/पक्का बंधा पर खनन पट्टाधारी की सहायता से लगाई जायेगी एवं इन चेक पोस्टों पर सीसीटीवी कैमरे लगाये जाकर निगरानी की जायेगी तथा इन चेक पोस्टों पर खनिज बजरी के वाहनों का पूर्ण इन्द्राज किया जाकर रिकॉर्ड संधारण किया जायेगा।
4. उक्त चेक पोस्ट संख्या 1 पर बजरी के भरे वाहनों के आगमन का इन्द्राज होगा एवं चेक पोस्ट संख्या 3 पर खनिज बजरी के वाहनों के निर्गमन का इन्द्राज किया जायेगा एवं आगमन-निर्गमन वाहनों का प्रतिदिन मिलान किया जायेगा तथा रिपोर्ट अगले कार्य दिवस में जिला कलेक्टर कार्यालय में खान विभाग के माध्यम से प्रस्तुत की जायेगी। चेक पोस्ट संख्या 1 जो चूली रपटे के पास लगाई जायेगी से खाली वाहनों का प्रवेश निषेध रहेगा।
5. चेक पोस्टों पर लगे सीसीटीवी कैमरों की रिकॉर्डिंग 30 दिवस तक सुरक्षित रखी जायेगी। जिसको समय-समय पर खान विभाग एवं जिला प्रशासन के अधिकारियों के द्वारा चेक किया जायेगा।
6. इस क्षेत्र से गुजरने वाले रास्ते से कोई भी वाहन नदी में नहीं उतरेगा इस हेतु इस रास्ते के सहारे नदी पेटे में उतरने वाले रास्तों को जेसीबी के सहायता से अवरूद्ध किया जायेगा। इस हेतु बिक्री केन्द्रधारक पाबन्द होगा।
7. खनिज बजरी बिक्री केन्द्रधारी की यह जिम्मेदारी होगी कि कोई भी वाहन रात्रि 7:00 बजे से प्रातः 6:00 बजे तक नदी क्षेत्र में नहीं रहेगा। पालना नहीं होने पर बिक्री केन्द्रधारक के विरुद्ध कार्यवाही की जायेगी।
8. बिक्री केन्द्र पालड़ा (चूली) से जाने वाले वाहन चूली रपटे चेक पोस्ट संख्या 1 से वैष्णो देवी मंदिर चेक पोस्ट संख्या 3 से होते हुए राष्ट्रीय राजमार्ग पर पहुंचेंगे बीच रास्ते में नहीं रूकेंगे एवं वाहनों को नीचे उतरने/अन्य रास्ता उपयोग करने की अनुमति नहीं होगी। किसी भी बजरी से भरे वाहन को नदी के रास्ते का उपयोग करते हुए बीच रास्ते से ग्राम/शहर के अन्दर से जाने की अनुमति नहीं होगी। इसकी पालना हेतु बिक्री केन्द्रधारक पाबन्द रहेगा।
9. उक्त रास्ते के कारण नदी के पानी का प्रवाह बाधित नहीं हो इसकी व्यवस्था की जिम्मेदारी बजरी बिक्री केन्द्रधारक की होगी।

10. नदी क्षेत्र में राज्य सरकार द्वारा भविष्य में किसी भी प्रकार की खनन अनुमति प्रदान की जाती है तो इस रास्ते के कारण उनके खनन में बाधा उत्पन्न नहीं करेंगे।
11. उक्त नदी क्षेत्र का रास्ता एक अस्थाई व्यवस्था है, जो उक्त शर्तों के अधीन है एवं किसी का अधिकार नहीं है। जिसे प्रशासन द्वारा आवश्यक होने पर बंद कराया जा सकता है। जिस पर किसी को कोई उज्र एतराज नहीं होगा।

(डॉ० सौम्या झा)

जिला कलेक्टर

एवं जिला मजिस्ट्रेट, टोंक

क्रमांक:-न्याय/बजरी खनन/2024/20766-73 दिनांक:-28/11/2024  
 प्रतिलिपि:- निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है:-

1. जिला पुलिस अधीक्षक, टोंक।
2. उपखण्ड अधिकारी, टोंक को भेजकर निर्देशित किया जाता है कि वे समय-समय पर इस क्षेत्र की जांच करते रहे एवं आवश्यकता अनुसार कार्मिकों का चेक पोस्टो पर नियोजन करावें तथा यह सुनिश्चित करेंगे कि उक्त शर्तों का उल्लंघन नहीं हों।
3. उप अधीक्षक पुलिस टोंक।
4. अधिशाषी अभियन्ता, जल संसाधन विभाग, टोंक।
5. सहायक खनि अभियन्ता, टोंक को भेजकर निर्देशित किया जाता है कि वे उक्तानुसार चेक पोस्ट स्थापित करा समय-समय पर इस क्षेत्र की जांच करते रहे एवं आवश्यकता अनुसार कार्मिकों का चेक पोस्टो पर नियोजन करावें तथा यह सुनिश्चित करेंगे कि उक्त शर्तों का उल्लंघन नहीं हों साथ ही शर्त संख्या 4 के अनुसार रिपोर्ट प्रतिदिन जिला कलेक्टर कार्यालय में प्रस्तुत करेंगे व उक्त शर्तों की पालना हेतु स्वयं के कार्यालय स्तर से खनन पट्टाधारी मैसर्स चाण्डक एसोसिएट्स को भी लिखित में पाबन्द करेंगे एवं इस क्षेत्र पर लगातार निगरानी बनाये रखेंगे। शर्तों का उल्लंघन होने पर नियमानुसार कार्यवाही करेंगे।
6. तहसीलदार टोंक/पीपलू, जिला टोंक।
7. मैसर्स चाण्डक एसोसिएट्स को प्रेषित कर निर्देश दिये जाते हैं कि वे वाहन चालकों से उक्त शर्तों की पालना कराने के लिए पाबन्द रहेंगे। शर्तों का उल्लंघन करने पर रास्ता बंद करा दिया जायेगा।
8. रक्षित पत्रावली।

जिला कलेक्टर  
 एवं जिला मजिस्ट्रेट, टोंक

Document certified by SAUMYA JHA  
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 Magistrate  
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